

[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART – II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, 20th March, 2009.

G.S.R. 183(E). – In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Amendment) Rules 2009.

(2) These rules shall come into force from 29th March, 2009.

2. In the Companies (Central Government's) General Rules and Forms, 1956, in the Annexure 'A', -

(a) for Form 1AA, the following Form shall be substituted, namely:-

FORM 1AA	Particulars of person(s) or director(s) charged or specified for the purpose of clause (f) or (g) of section 5
[Pursuant to section 5(g) of the Companies Act, 1956]	

Note - All fields marked in * are to be mandatorily filled.

1. (a) *Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

3. *Number of person(s) or director(s) charged

4. Particulars of person(s) or director(s) charged

(i) * Whether consent is accepted or withdrawn Acceptance Withdrawal or revocation

*Director identification number (DIN) or income-tax permanent account number (income-tax PAN) (Please provide DIN in case of Director)

*Name

*Designation

If others, please specify

*Date of birth (DD/MM/YYYY) *Qualification

* Father's name Husband's name *Nationality

*Permanent residential address Line I

Line II

*City

*State *ISO country code

Country

*Pin code Phone Fax

e-mail ID

*Whether present residential address is same as the permanent residential address Yes No

*Present residential address Line I

Line II

*City

*State *ISO country code

Country

*Pin code Phone Fax

Date of consent or revocation given under proviso of clause (f) of section 5 (DD/MM/YYYY)

*Provision(s) of the Companies Act to which the consent relates

(ii) Whether consent is accepted or withdrawn Acceptance Withdrawal or revocation

DIN or income-tax PAN (Please provide DIN in case of Director)

Name

Designation

If others, please specify

Date of birth (DD/MM/YYYY) Qualification

Father's name Husband's name Nationality

Permanent residential address Line I

Line II

City

State ISO country code

Country

Pin code Phone Fax

e-mail ID

Whether present residential address is same as the permanent residential address Yes No

Present residential address Line I

Line II

City

State ISO country code

Country

Pin code Phone Fax

Date of consent or revocation given under proviso of clause (f) of section 5 (DD/MM/YYYY)

Provision(s) of the Companies Act to which the consent relates

(iii) Whether consent is accepted or withdrawn Acceptance Withdrawal or revocation

DIN or income-tax PAN (Please provide DIN in case of Director)

Name

Designation

If others, please specify

Date of birth (DD/MM/YYYY) Qualification

Father's name Husband's name Nationality

Permanent residential address Line I

Line II

City

State ISO country code

Country

Pin code Phone Fax

e-mail ID

Whether present residential address is same as the permanent residential address Yes No

Present residential address Line I

Line II

City

State ISO country code

Country

Pin code Phone Fax

Date of consent or revocation given under proviso of clause (f) of section 5 (DD/MM/YYYY)

Provision(s) of the Companies Act to which the consent relates

5. *Date of board resolution (DD/MM/YYYY)

Attachments

1. *Copy of the board resolution

2. Optional attachment(s) - if any

List of attachments

Verification

To the best of our knowledge and belief, the information given in this form and its attachments is correct and complete. I or we have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this form.

I or we hereby consent to act as the person(s) charged for the purpose of Section 5(f) of the Companies Act, 1956.

To be digitally signed by

1. The person charged

2. Managing Director or director or manager or secretary of the company

*Designation

*DIN of the director or Managing Director; or
Income-tax PAN of the manager; or
Membership number, if applicable or income-tax PAN of the secretary
(secretary of a company who is not a member of ICSI, may quote his/her
income-tax PAN)

For office use only:

This e-Form is hereby registered

Digital signature of the authorising officer

(b) for Form 1AD, the following Form shall be substituted, namely:-

FORM 1AD [Pursuant to section 17A of the Companies Act, 1956]	Application for confirmation by Regional Director for change of registered office of the company within the state from the jurisdiction of one Registrar to the jurisdiction of another Registrar
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Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

3. *Name of office of new Registrar of Companies (RoC) under whose jurisdiction the proposed registered office lies

4. *Reasons for change of place of registered office

5.(a) *Service request number of Form 23 filed

(b) *Date of passing the special resolution (DD/MM/YYYY)

(c) *Date of filing Form 23 (DD/MM/YYYY)

6. Number of members present at the meeting where the decision of shifting was taken and number of shares held by them

(i) *Number of members

(ii) *Number of shares held by them

7.(a) Number of the members who voted in favour of the proposal and number of shares held by them

(i) *Number of members

(ii) *Number of shares held by them

(b) Number of the members who voted against the proposal and number of shares held by them

(i) *Number of members

(ii) *Number of shares held by them

(c) Number of members who abstained from voting and number of shares held by them

(i) *Number of members

(ii) *Number of shares held by them

8. *Date of advertisement inviting objections in the newspaper (DD/MM/YYYY)

9. Details of objections, if any, received in response to the advertisement

10.* Whether any prosecution is pending against the company under the Companies Act Yes No

Attachments

1.*Copy of the minutes of meeting

2.*Copy of newspaper of the advertisement

3. Particulars of investor grievances

4. Any attachment to support the details of prosecution filed against the company and its officers in default, if any

5. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this application.

To be digitally signed by

Managing Director or director or manager or secretary of the company

*Designation

*Director identification number of the director or Managing Director; or Income-tax permanent account number (income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/her income-tax PAN)

For office use only:

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

(c) for Form 23C, the following Form shall be substituted, namely:-

FORM 23C	Form of application to the Central Government for appointment of cost auditor
[Pursuant to section 233B(2) of Companies Act, 1956]	

Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) *e-mail ID of the company

(d) *Phone

3.(a) *Number of the Central Government's order directing cost audit 52 / / CAB /

(b) Date of the Central Government's order directing cost audit (DD/MM/YYYY)

(c) Name of Industry to which cost audit order relates

(d) Product or activities to which cost audit order relates

4. Details of the cost auditor proposed to be appointed

(a) *Name of proprietorship or partnership firm who is proposed to be appointed as cost auditor as per Board resolution

(b) (i) *Address Line I

Line II

(ii) *City

(iii) *State

(iv) Country

(v) *Pin code

(c) *Details of the member representing the above firm

(i) Name

(ii) Income-tax permanent account number (Income-tax PAN)

(iii) Membership number

(d) *e-mail ID of the firm or member

(e) *Whether the cost auditor is subject to any disqualification under section 233B(5) of the Companies Act, 1956

Yes No

5. (a) Select the unit(s) for which cost auditor is proposed to be appointed

Unit name

Unit name

(b) Whether there are any unit(s) with respect to the cost audit order which are not appearing above?

Yes No

If yes, provide the following details

Number of additional units

Unit name

Unit name

6. *Proposed remuneration of the cost auditor (in Rs.)

7. Financial year to be covered by the cost auditor

(a) *From (DD/MM/YYYY)

(b) *To (DD/MM/YYYY)

8. *Date of meeting of Board of directors proposing the name of the cost auditor (DD/MM/YYYY)

9.(a) *Is there any change in the cost auditor Yes No

(b) If yes, name and address of previous auditor

(c) Reasons for change in the auditor

(d) Whether the previous cost auditor has been informed of the change Yes No

Attachments

1. *Copy of the Board resolution of the company sanctioning the proposal for which the Central Government approval has been sought

Attach

2. *Copy of the certificate obtained from cost auditor regarding compliance of section 224(1B) of the Companies Act, 1956

Attach

3. Optional attachment(s) - if any

Attach

List of attachments

Remove attachment

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this application.

I am authorised to sign and submit this application.

To be digitally signed by

Managing Director or director or manager or secretary of the company (in case of an Indian company) or authorised representative (In case of a foreign company)

*Designation

*Director identification number of the director or Managing Director; or Income-tax PAN of the manager or authorised representative; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Modify

Check Form

Prescrutiny

Submit

For office use only:

Digital signature of the authorising officer

This eForm is hereby approved

This eForm is hereby rejected

Confirm submission

(d) for Form 24, the following Form shall be substituted, namely:-

FORM 24 [Pursuant to section 259 of the Companies Act, 1956]	Form of application to the Central Government for increase in the number of directors of the company
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Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

3. *Maximum number of directors permitted under the articles of association

4. *Number of directors in office on the date of application (including alternate director)

5. *Article number of the articles of association

6. *Number of director(s) proposed to be added

7. *Reason(s) for increase in number of directors

8.(a) *Whether the company has obtained any loan from banks or financial institutions Yes No

(b) *Whether banks or financial institutions hold any shares in the company Yes No

Attachments

1. *A copy of the board resolution for increasing the number of directors

2. *Minutes of the general meeting of the company along with the details of voting

3. *Newspaper clippings in which notices pursuant to section 640B have been published

4. No objection certificate from financial institution(s) or bank(s)

5. Details of proposed appointee

6. Optional attachment(s) - if any

List of attachments

Remove attachment

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this application.

To be digitally signed by

Managing Director or director or manager or secretary of the company

*Designation

*Director identification number (DIN) of the director or Managing Director; or Income-tax permanent account number (income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Modify

Check Form

Prescrutiny

Submit

For office use only:

Digital signature of the authorising officer

This e-Form is hereby approved

Confirm submission

This e-Form is hereby rejected

Jitesh Khosla,
Joint Secretary.

Note: The principal rules were published in the Gazette of India Part II, section 3, sub-section (i) vide number G.S.R. 432 dated the 18th January, 1956 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.01.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	23.8.1958
9.	GSR 750	30.8.1958
10.	GSR 1026	1.11.1958
11.	GSR 14	3.01.1959
12.	GSR 548	9.05.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961
21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965
27.	GSR 1570	30.10.1965
28.	GSR 368	19.3.1966

29.	GSR 421	18.3.1966
30.	GSR 499	9.4.1966
31.	GSR 743	21.5.1966
32.	GSR 847	4.6.1966
33.	GSR 1266	13.8.1966
34.	GSR 130	20.1.1968
35.	GSR 667	30.6.1973
36.	GSR 327(E)	10.6.1975
37.	GSR 414(E)	16.7.1975
38.	GSR 2596	1.11.1975
39.	GSR 2828	13.12.1975
40.	GSR 154	31.1.1976
41.	GSR 248(E)	24.3.1976
42.	GSR 627	14.5.1977
43.	GSR 24(E)	9.1.1979
44.	GSR 1256	6.10.1979
45.	GSR 555(E)	4.9.1982
46.	GSR 479(E)	22.4.1988
47.	GSR 694(E)	10.6.1988
48.	GSR 782(E)	13.7.1988
49.	GSR 908(E)	7.9.1988
50.	GSR 1032(E)	26.10.1988
51.	GSR 449 (E)	17.4.1989
52.	GSR 510(E)	24.5.1990
53.	GSR 795(E)	18.9.1990
54.	GSR 289(E)	31.5.1991
55.	GSR 614(E)	3.10.1991
56.	GSR 754(E)	26.12.1991
57.	GSR 312(E)	6.3.1992
58.	GSR 353(E)	26.3.1992
59.	GSR 484(E)	11.5.1992
60.	GSR 581 (E)	27.8.1993
61.	GSR 621 (E)	24.9.1993
62.	GSR 286(E)	1.3.1994
63.	GSR 598(E)	28.7.1994
64.	GSR 697(E)	20.9.1994
65.	GSR 283(E)	21.3.1995
66.	GSR 424(E)	26.5.1995

67.	GSR 251(E)	21.6.1996
68.	GSR 97(E)	28.2.1997
69.	GSR 126(E)	1.3.1997
70.	GSR 16(E)	6.1.1999
71.	GSR 23(E)	12.1.1999
72.	GSR 130(E)	23.2.1999
73.	GSR 788(E)	29.11.1999
74.	GSR 58(E)	17.1.2000
75.	GSR 363 (E)	27.4.2000
76.	GSR 638(E)	26.7.2000
77.	GSR 836(E)	24.10.2000
78.	GSR 24(E)	15.01.2001
79.	GSR 35(E)	24.01.2001
80.	GSR 51(E)	31.01.2001
81.	GSR 96(E)	14.02.2001
82.	GSR 330(E)	07.05.2002
83.	GSR 5(E)	03.01.2003
84.	GSR 479(E)	12.06.2003
85.	GSR 580(E)	24.07.2003
86.	GSR 56(E)	10-02-2006
87.	GSR 555(E)	14-09-2006
88.	GSR 399 (E)	30-05-2007
89.	GSR 500 (E)	24-07-2007
90	GSR 720(E)	16-11-2007
91	GSR 655(E)	12-9-2008
92	GSR 788(E)	14-11-2008
93	GSR 824 (E)	28-11-2008
94	GSR 835(E)	04-12-2008
95	GSR 868(E)	22-12-2008
96	GSR 872(E)	23-12-2008
97	GSR 876(E)	24-12-2008